

**Central Administrative Tribunal
Principal Bench, New Delhi**



**CP No.217/2020
in
O.A. No.932/2020**

This the 3rd day of December, 2020

(Through Video Conferencing)

**Hon'ble Mr. Pradeep Kumar, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Sunitha M.V, Nursing Officer,
Aged about 41 years,
W/o Sh. Rejimon P.R.,
R/o Flat No. C-8, Praganya Apartment,
Devli, Khanpur,
New Delhi-110062.

... Applicant

(through Sh.M. K. Bhardwaj, Advocate)

Versus

1. Sh. Rajesh Bhushan,
Secretary,
Department of Health & Family Welfare,
Ministry of Health & Family Welfare,
Nirman Bhawan, Maulana Azad Road,
New Delhi-110011.

2. Dr.S.V.Arya,
Medical Superintendent,
Safdarjung Hospital,
New Delhi-110029.

... Respondents

(through Sh.Satish Kumar, Advocate)

ORDER (Oral)**Hon'ble Mr. Pradeep Kumar, Member (A):**

The applicant preferred the CP as the directions given were allegedly not complied with. Directions were to pass a reasoned and speaking order. Learned counsel for respondents submits that during the prosecution of CP, the said order has since been complied with and a reasoned and speaking order passed vide order dated 26.11.2020. The applicant has received the same.

2. Heard. In view of the substantial compliance in the matter, the CP does not survive. CP stands closed. Notices are discharged.

**(R.N. Singh)
Member (J)**

**(Pradeep Kumar)
Member (A)**

/sunita/uma/anjali/